

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.417
CP/208/ND/2023

IN THE MATTER OF:

Tej Karan Bajaj	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 10.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. Ashok Sachdeva, Authorized Representative
For the Respondent	: Ms. Mahima Sikhawat, Adv., alongwith Mr. Abdul Saini, Company Secretary

ORDER

Mr. Ashok Sachdeva, Authorized Representative on behalf of the Applicant is present physically and Ms. Mahima Shekhawat, Ld. Counsel along with Mr. Abdul Sami, Company Secretary on behalf of the Respondent is also present physically. Pleadings are complete. List the matter on **18.04.2024** at 11:30 am.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)